

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O.A No. 060/00786/2014 Date of decision – 31.03.2015

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. RAJWANT SANDHU, MEMBER (A)**

...

1. Raj Kumar son of Gorkha.
2. Ram Karan son of Sh. Putti Lal.
3. Mahesh son of Sh. Ramesh.
4. Giriraj son of Sh. Parbhu Dayal.
5. Brij Mohan son of Sh. Guru Parshad.
6. Ram Bahadur
7. Shiv Nath son of Sh. Ram Bhoj.
8. Om Parkash son of Sh. Mohan Lal.
9. Narayan Dass son of Sh. Sohan Lal.
10. Girdhari son of Sh. Sohan Lal.
11. Jarnail Singh son of Sh. Sher Singh.
12. Tilak Raj son of Sh. Dhayan Singh.
13. Mirja son of Sh. Hakku.
14. Raj Pal son of Shafi.

All working/retrenched Daily wage workers (Casual Workmen) of Military Farm Ferozepur Cantt.

...APPLICANTS

BY ADVOCATE: Sh. Rohit Seth.

VERSUS

1. Union of India through Secretary to Government of India, Ministry of Defence, New Delhi.
2. Deputy Director General, Military Farms, Army Head Quarter, R.K. Puram, New Delhi.

3. Director, Military Farms, HQ, Western Command, Chandimandir.
4. Office In-charge, Military Farm, Ferozepur Cantt.

...RESPONDENTS

BY ADVOCATE: Sh. Ram Lal Gupta.

ORDER (ORAL)

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J):-

1. The present Original Application has been filed seeking quashing of order dated 16.04.2014 conveyed vide letter dated 23.04.2014, vide which the case of the applicants for grant of temporary status/regularization has been rejected on the ground of non-availability of vacancies.
2. Sh. Rohit Seth, learned counsel for the applicants fairly submitted that in earlier round of litigation, this Court had directed the respondents to consider the case of the applicants for grant of temporary status/regularization, if they were found eligible. He submitted that though the respondents have considered the claim of the applicants against the five vacancies, which were available at that time, as per their seniority but since, applicants could not make a mark against those vacancies, their case was rejected. He further submits that now 64 more vacancies have been sanctioned, therefore, he prays that the respondents may be directed to consider the case of the applicants against new vacancies, as per their seniority.
3. Sh. Ram Lal Gupta, Senior Standing Counsel appears on behalf of all the respondents. He doesn't raise any objection to the disposal of the O.A in the requested manner.
4. Considering the ad-idem between the parties and without commenting on the merit of the case, we dispose of the

present Original Application with a direction to the competent authority amongst the respondents to consider the case of the applicants for grant of relief i.e. to confer upon them temporary status/regularization against the sanctioned vacancies as per the seniority, by passing a speaking order, supported with reasons as per law and rules within a period of three months from the date of receipt of a certified copy of this order. Orders so passed be duly communicated to the applicants.

5. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)**

**(RAJWANT SANDHU)
MEMBER (A)**

Dated: 31.03.2015

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